

Quantum of FDI and FII inflow in country

1599. SHRI PRASANTA CHATTERJEE: Will the Minister of FINANCE be pleased to state:

(a) the quantum of net Foreign Direct Investment (FDI) inflow into India during the last four years including three months of the current year; and

(b) the quantum of new Foreign Institutional Investment (FII) inflow during this period?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The quantum of net Foreign Direct Investment (FDI) inflow into India and the quantum of new Foreign Institutional Investment (FII) inflow during the last four years and for the period of April-June, 2012 is given below:

(all figures in USD Million)

Sl. No.	Financial Year	Amount of FDI Equity Inflows*	ODI [^]	Net FDI Inflows (3)-(4)	Net FII Inflows [^]
(1)	(2)	(3)	(4)	(5)	(6)
1	2008-09	31,396	18,717.10	12,678.90	-15,017
2	2009-10	25,834	13,667.92	12,166.08	29,048
3	2010-11	19,427	16,901.13	2,525.87	29,422
4	2011-12	36,504	11,269.14	25,234.86	16,813
5	2012-13 (April-June, 2012)	4,428	2,274.73	2,153.27	-1,706

* Source- DIPP Website

[^] Source- RBI

Irregularities in MFs

1600. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

(a) the details of action taken in the irregularities in Mutual Funds (MF) during each of the last two years and the current year;

(b) the number of cases registered and the number of persons found involved in these irregularities; and

(c) the regulatory steps taken by Government to check such irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) In 2010-11, 2011-12 and in 2012-13 (upto February 2013), the Securities and Exchange Board of India (SEBI) has issued 30, 14 and 6 warning letters respectively to Mutual Funds who were found in violation of the SEBI (Mutual Funds) Regulations, 1996. Under the same Regulations, in 2010-11 and 2011-12, SEBI has issued 26 and 6 deficiency letters respectively. For the year 2012-13 (upto February 2013), no deficiency letters have been issued by SEBI. In the last two and the current year, 5 entities have been prohibited from buying, selling or dealing in securities directly or indirectly, till further orders and required to deposit the illegitimate gain identified in the investigations in an escrow account till further orders. During the same time, in 5 cases, a consent order has been issued. In 7 cases, related to 2011-12 adjudication proceedings are underway.

(c) SEBI is responsible for taking regulatory steps with regard to irregularities by Mutual Funds (MFs). SEBI has informed that it takes administrative action by way of issuing warning and deficiency letters against Mutual Funds found to have committed irregularities. Further, enforcement actions such as direction, adjudication, enquiry, *etc.* can be initiated under the provisions of the SEBI Act, 1992 and Regulations framed there under, depending upon the severity of the violation observed.

Wealth tax payments

1601. SHRI ALI ANWAR ANSARI: Will the Minister of FINANCE be pleased to state:

(a) the number of individuals who paid wealth tax during 2011-12; and

(b) the details of the top 10 wealth tax payers in the country during 2011-12?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S. PALANIMANICKAM): (a) The number of effective individual wealth tax assessees as on 31.03.2012 is 94,479.

(b) The particulars of wealth tax payers in the country is not centrally maintained. Hence, the information desired is not available.